IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELH PRINCIPAL BENCH

IN THE MATTER OF:

DBS Bank Ltd.

APPLICANT / PET

Edu Smart Service Pvt. Ltd.

SECTION:

Vs

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS: For the ICICI

Mr. Krishnendu Datta, Ms. Padmaja

Ms. Nayan Agarwal, Ms. Vishakha G

Advocates

For the COC

Mr. Ajay K. Jain, Mr. Atanu Mukhrj

Mr. Yash Karan Jain, Advocates

ORDER

In order to await the pronouncement of order in co application, hearing is deferred to 22nd January, 2018.

V.Sethi 19.01.2018

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RIBUNAL: NEW DELHI CH	
(IB)-102(PB)/2017	
APPLICANT / PETITIONER	
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RESPONDENT	
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Order delivered on 19.01.2018	
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lu Datta, Ms. Padmaja Kaul,	
arwal, Ms. Vishakha Gupta	
in, Mr. Atanu Mukhrjee,	
n Jain, Advocates	
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ary, 2018.	
Sd:-	
(M. M. KUMAR)	
(M. M. KUMAR) PRESIDENT	
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(S. K. MOHAPATRA)	
(S. K. MOHAPATRA) MEMBER (TECHNICAL)	